

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**M.A. No.100/1855/2016 In
R.A. No.167/2015 In
O.A. No.100/4688/2014**

New Delhi this the 5th day of October, 2016

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. V.N. GAUR, MEMBER (A)**

Viplove Singh,
s/o Shri Shyam Singh, aged about 33 years,
R/o inftont of Captain Budha Singh Ki Kothi,
Goswami Marg, Kherapati Mohalla,
Bharatpur, Rajasthan.Applicant

(Argued by: Shri S.N. Sharma, Advocate)

Versus

1. The Chairman,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma,
Delhi-110032.

2. The Dy. Controller of Exam,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma,
Delhi-110032. ..Respondents

(By Advocate: Mr. Anmol Pandita for Shri Vijay Pandita)

ORDER (ORAL)

Justice M. S. Sullar, Member (J)

The compendium of the facts and material, relevant for deciding the instant Miscellaneous Application (MA) bearing No.100/1855/2016, expository from the record, is that, initially Original Application (OA) bearing No.100/4688/2014 along with other connected OAs filed by Applicant, Prem Avtar and Others

were disposed of, and the applicants were granted liberty to file individual representations for redressal of their grievances, vide common order dated 20.03.2015 by this Tribunal.

2. Subsequently, the Review Application bearing No.167/2015 filed by the review applicant Viplove Singh was dismissed as withdrawn, vide order dated 23.07.2015 by this Tribunal. The order reads as under:-

"Though the applicant has sought review of the order dated 20.03.2015 passed in a batch of Original Applications including OA No.4688/2014 on the grounds that : (i) the Original Applications involving identical issues are pending adjudication before this Tribunal and; (ii) there is no procedure for interview for the post of Motor Vehicle Inspector, after arguing for sometime, the learned counsel for applicant sought permission to withdraw the review application with liberty to make a representation to the respondents regarding validity of his candidature. Such liberty is available to applicant in terms of para 5 of the Original Application.

2. As prayed by the learned counsel for review applicant, the RA is dismissed as withdrawn with liberty already available to him (ibid). We are sanguine that if approached by way of representation by the applicant, the respondents would take a decision on the same expeditiously. No costs".

3. Now the applicant, Viplove Singh has preferred the instant MA, for direction to the respondents to consider his candidature for appointment to the post of Motor Vehicle Inspector in Transport Department, Delhi Government.

4. The main grievance of the learned counsel, at this stage is that, although applicant has filed the representation dated 29.07.2015 (Annexure A-2) for redressal of his grievance in pursuance of the indicated orders of this Tribunal, but the same has not yet been decided by the competent authority, for the reason best known to it, although the matter has already been settled by a Division Bench of Hon'ble High Court of Delhi in case **Vikas Chaudhary VS. Govt. of NCT of Delhi & Others** in **W.P. (C) No.9869/2015** decided on 27.11.2015 (Annexure A-3)

and order dated 16.12.2015 passed in **OA No.4665/2014** titled as **Sangeeta Deepak and Other Vs. Govt. of NCT of Delhi & Others** by this Tribunal. The learned counsel for respondents has fairly acknowledged the factual matrix.

5. Having heard the learned counsel for the parties, having gone through the records with their valuable assistance and after considering the entire matter, the instant MA is disposed of with the direction to the Dy. Controller of Examination, Delhi Subordinate Services Selection Board, Govt. of NCT of Delhi (Respondent No.2) to sympathetically consider and decide the representation (Annexure A-2) already filed by the applicant, in view of the law laid down by Hon'ble Delhi High Court in the judgment (Annexure A-3) and indicated order of this Tribunal, within a period of one month from the date of receipt of a certified copy of this order positively and in accordance with law. No costs.

Issue **DASTI**.

(V.N. GAUR)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)
05.10.2016

Rakesh